

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH SITTING AT NEW DELHI****ORIGINAL APPLICATION NO.142 OF 2022****IN THE MATTER OF :**

JAYANT KUMAR

... APPLICANT

VS

MOEF &CC AND ORS.

....RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PG. NO.
1.	ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.05 AND 06 PURSUANT TO THE ORDER DATED 12.01.2024.	
2.	A true copy of order dated 12.01.2024	
3.	True copy of Environmental Clearance dated 11/01/2024 issued by SEIAA, Uttar Pradesh in respect of respondent no.05.	
4.	True Copy of Surrender letter dated 12/01/2022 and report of Chief mines Officer, Sonbhadra Dated 22/12/2023.	

THROUGH,




UTKARSH SHARMA, SHARAD CHAUHAN

ADVOCATES FOR R-05 & 06

CHAMBER NO. 203, M.C SETALVAD

CHAMBERS BLOCK, SUPREME COURT OF INDIA,

NEW DELHI-110001

8510052778

SHARADADVOCATE22@GMAIL.COM

DATED: 12.01.2024

PLACE: NEW DELHI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH SITTING AT NEW DELHI****ORIGINAL APPLICATION NO.142 OF 2022****IN THE MATTER OF :**

JAYANT KUMAR

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**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 05 AND 06 PURSUANT TO THE ORDER DATED
12.01.2024.**

1. That the present Original Application was listed for hearing on 12.01.2024 before this Hon'ble Tribunal and after hearing the matter at length this Hon'ble Tribunal has directed Respondent No.05 to file the fresh EC issued by SEIAA, Uttar Pradesh as well as directed Respondent No.06 to file the proof of surrender of mining lease granted to them by way of an affidavit. A true copy of order dated 12.01.2024 is annexed and marked as **ANNEXURE AD-01.(PG. NO. _____ TO _____)**.
2. It is further submitted that in compliance of the order dated 12.01.2024 the Deponent is annexing Environmental Clearance dated 11/01/2024 issued by SEIAA, Uttar Pradesh in respect of Respondent No.05 which is annexed and marked as **ANNEXURE AD-02.
(PG.NO. _____ TO _____)**
3. It is further submitted that the Respondent No.06 has surrendered his mining lease vide letter dated 12/01/2022 to District Magistrate/Chief Mines Officer

Sonbhadra, Uttar Pradesh. Further vide report Dated 22/12/2023 of team headed by Chief Mines Officer, Sonbhadra it is very much evident that since 02/11/2021 i.e much before the date of surrendering of mining lease no mining have taken place in the said lease area as well as no MM-11 has been issued on the said mining lease by the mines department. A True copy of surrender letter dated 12/01/2022 and report of Chief Mines Officer Dated 22/12/2023 is annexed and marked as **ANNEXURE AD-03.(PG. NO. _____ TO _____).**
(COLLY)

THROUGH,


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UTKARSH SHARMA & SHARAD CHAUHAN

ADVOCATES FOR R-05 & 06

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO.142 OF 2022

IN THE MATTER OF :

JAYANT KUMAR

... APPLICANT

VS

MOEF &CC AND ORS.

....RESPONDENTS

AFFIDAVIT

I, Smt. Pushpa Singh, aged about 50 years, W/O Shri. Uma Shankar Singh ,R/o Village & Post Khanwar, Rasra, District Balia, Uttar Pradesh-221711 presently Managing Director M/S C.S Infrastruction Pvt.Ltd. presently at New Delhi do here by solemnly affirm and state as under:

1. That I am managing director of Respondent No. 06 and also authorized to represent respondent no. 05 in the abovementioned Original Application and I am Fully conversant with the facts and circumstances of the case to the best of my knowledge and belief and as such competent to swear this affidavit in my official capacity.



2. That I have read and understood the contents of the accompanying additional affidavit and the same has read over to me and explained to me by my counsel in my vernacular and hence swearing the present affidavit.
3. I state that the contents of the above affidavit which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief.

Yash Rite

DEPONENT

VERIFICATION

I the above named deponent, do hereby verifying that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on the day of 12 January, 2024.

IDENTIFIED BY

Yash Rite

DEPONENT



THROUGH,
Utkarsh Sharma
 (UTKARSH SHARMA, SHARAD CHAUHAN)
 ADVOCATES

Sharad

ATTESTED

Notary Public, Delhi
(As Presented)

12 JAN 2024

1009 ANNEXURE AD-01

Item No. 7

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No.142/2022
(I.A. No.68/2022 & I.A. No. 803/2023)

Jayant Kumar

...Applicant

Versus

Ministry of Environment,
Forest and Climate Change & Ors.

...Respondents

Date of hearing: 12.01.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Vikas K. Singh, Advocate for Applicant.

Respondents: Ms. Suhasini Sen and Ms. Surbhi Advocates for
Respondent No.1-MoEF&CC.
Ms. Priyanka Swami Advocate for Respondent No.2
SEIAA (through VC)
Mr. Utkarsh Sharma and Mr. Sharad Chauhan,
Advocates for Respondent No. 5 & 6-Project Proponent.
Mr. Pradeep Misra and Mr. Daleep Dhyani Advocates
for UPPCB. (Through VC)
None for Respondents No. 3 and 4.

**Application under Section 18 of the National Green Tribunal Act,
2010 read with Rule 8 of the National Green Tribunal (Practice &
Procedure) Rules, 2011**

ORDER

1. Vide order dated 04.12.2023 the District Magistrate, Sonbhadra was directed to submit his report regarding surrender of mining lease by respondent no. 6 but no report has been submitted by the District Magistrate, Sonbhadra.

2. Learned Counsel for respondent nos. 5 and 6 has submitted that respondent no. 5 had filed an application with SEIAA U.P. for re-

appraisal of the mining lease on which SEIAA U.P. has granted EC dated 11.01.2023 and he seeks time to file copy of the same.

3. Copy of the EC dated 11.01.2023 granted by SEIAA U.P. be filed on or before 18.01.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

4. The District Magistrate, Sonbhadra, Uttar Pradesh is also directed to send his report regarding surrender of mining lease by respondent no.6 on or before 18.01.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

5. I.A. No. 17/2024 has been filed by the applicant for issuance of direction and grant of stay.

6. Reply to I.A. No. 17/2024 may also be filed by the respondents, if so desired, on or before 18.01.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

7. List for further consideration on 19.01.2024.

8. A copy of this order be sent to the District Magistrate, Sonbhadra by email for requisite compliance on urgent basis.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 12th, 2024

N

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The -1
 CHANDRA GUPTA
 20/91, NEAR AYYAPA MANDIR, SECTOR 8, OBRA, SONBHADRA -
 231219

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/449774/2023 dated 21 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001UP123894
2. File No.	8379-7553
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Billi Markundi Gitti, Boulder,(Dolo Stone) Mining Project (Area 4.970 Ha)
7. Name of Company/Organization	CHANDRA GUPTA
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 11/01/2024

(e-signed)
 Sanjeev Kumar Singh (IFS)
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)





1012

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/449774/2023 & SEIAA, U.P File no- 8379/7553

Sub: Environmental Clearance for Gitti, Boulder, Dolo Stone Mining Project a Gata No.-7536 Ga Mi (Khand No-1), Village- Billi Markundi, Tehsil – Obra, District- Sonbhadra, U.P., (Leased Area-4.970 Ha).

Dear Sir,

This is with reference to your application / letter dated 18-10-2023, 30-01-2023, 21-10-2023, 20-11-2023, 01-11-2023 above mentioned subject. The matter was considered by 810th SEAC in meeting held on 20-11-2023 and 786th SEIAA in meeting held on 28-12-2023.

A presentation was made by the project proponent along with their consultant M/s P & M Solution to SEAC on 20-11-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti, Boulder, Dolo Stone Mining Project a Gata No.- 7536 Ga Mi (Khand No-1), Village- Billi Markundi, Tehsil – Obra, District- Sonbhadra, U.P., (Leased Area-4.970 Ha).
2. Environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Sonbhadra vide its letter no. 15/Parya/DEIAA/SBR/2018, dated 23/10/2018 for the leased area 4.970 ha with mining quantity 49,700 cum/year.
3. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 167/Parya/SEIAA/7553/2023, dated: 07/07/2023.
4. The Public Hearing was organized on 19/10/2023. Final EIA report submitted by the project proponent on 21/10/2023.
5. Salient features of the project as submitted by the project proponent:

5.	On-line proposal No.	SIA/UP/MIN/449774/2023
6.	File No. allotted by SEIAA, UP	8379/7553
7.	Name of Proponent	M/s Sai Ram Enterprises (Partner – Shri Chandra Bhushan Gupta)
8.	Full correspondence address of proponent	M/s Sai Ram Enterprises (Partner – Shri Chandra Bhushan Gupta) Address: 20 91, Near Ayappa Mandir, Sector- 8, Obra, Tehsil- Obra (U.P).
9.	Name of Project	Billi Markundi Building Stone Gitty/Boulders Dolostone Mining Project
10.	Project location (Plot/ Khasra /Gata No.)	7536 Ga Mi (Khand no-1)
11.	Name of Village	Billi Markundi
12.	Tehsil	Obra,

13.	District	Sonbhadra																											
14.	Name of Minor Mineral	Gitti, Boulder,(Dolo Stone)																											
15.	Sanctioned Lease Area (in Ha.)	4.970																											
16.	Max. & Min mRL within lease area	275 mRL & 145 mRL																											
17.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°27'45.27"N</td> <td>83°02'04.39"E</td> </tr> <tr> <td>B</td> <td>24°27'56.53"N</td> <td>83°01'57.73"E</td> </tr> <tr> <td>C</td> <td>24°27'51.83"N</td> <td>83°02'08.14"E</td> </tr> <tr> <td>D</td> <td>24°27'49.53"N</td> <td>83°02'08.01"E</td> </tr> <tr> <td>E</td> <td>24°27'49.08"N</td> <td>83°02'08.62"E</td> </tr> <tr> <td>F</td> <td>24°27'49.30"N</td> <td>83°02'09.29"E</td> </tr> <tr> <td>G</td> <td>24°27'50.83"N</td> <td>83°02'09.62"E</td> </tr> <tr> <td>H</td> <td>24°27'46.33"N</td> <td>83°02'10.41"E</td> </tr> </tbody> </table>	Point	Latitude	Longitude	A	24°27'45.27"N	83°02'04.39"E	B	24°27'56.53"N	83°01'57.73"E	C	24°27'51.83"N	83°02'08.14"E	D	24°27'49.53"N	83°02'08.01"E	E	24°27'49.08"N	83°02'08.62"E	F	24°27'49.30"N	83°02'09.29"E	G	24°27'50.83"N	83°02'09.62"E	H	24°27'46.33"N	83°02'10.41"E
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18.	Total Geological Reserves	1140874 cum																											
19.	Total Mineable Reserves	640484 cum																											
20.	Total Proposed Production (in five year)	248500 cum (1st Year to 5th Year)																											
21.	Proposed Production / year	49,700 cu.m/annum or 1,24,250 TPA																											
22.	Sanctioned Period of Mine lease	10 years																											
23.	No. of workers	27																											
24.	Type of Land	Waste Land																											
25.	Ultimate depth of mining	150 mRL																											
26.	Nearest metalled road from site	SH-5A																											
27.	Water Requirement	12.76 KLD																											
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/2326/RA 0298 Validity : 07/05/2026																											
29.	Any litigation pending against the project or land in any court	No																											
30.	Details of 500 m Cluster certificate Verified by Mining Officer	Letter no. 3690/khanij/2023, Dated-24/01/2023.																											
31.	Details of Lease Area in approved DSR	Attached																											
32.	Proposed EMP cost	Rs. 18,84,000/- (Capital Cost) Rs. 5,20,000/- (Recurring Cost)																											
33.	Length and breadth of Haul Road.	416m,																											
34.	No. of Trees to be Planted	5000																											

6. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)
1	Construction of separate toilet for ladies & gents toilet at public place in village Billi Markundi	80,000
2	Distribution of school bags & books in nearby Primary School	40,000
3	Arrangement of Medical Camps for Villagers	40,000
Total		1,60,000 /-

Note : The above action plan will be implemented during project implementation phase. Zero date will start from the date of start for the proposed project.

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. There is no litigation pending in any court regarding this project.
11. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 20-11-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 28-12-2023 and decided to grant the Environmental Clearance to the title project for collection of 49,700 cu.m/annum for lease area of 4.970 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical

health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

7. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
18. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt villages based on the socio-economic survey and undertake

community developmental activities in consultation with the village Panchayat and the District Administration as committed.

19. The project proponent shall install solar light in their site office.
20. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
21. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
22. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
23. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
24. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
25. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
26. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
27. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
28. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
29. The project proponent should explore the possibilities of rainwater harvesting.
30. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
31. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
32. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
33. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
34. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
35. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
36. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

37. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
38. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
39. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
40. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
41. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
42. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
43. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
44. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
45. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
46. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
47. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
48. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
49. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
50. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
51. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
52. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

53. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
54. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
55. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
56. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
57. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
58. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
59. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
60. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
61. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
62. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
63. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall

preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

64. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
65. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
66. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
67. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
68. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
69. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
70. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
71. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
72. Project Proponent shall explore the possibility of using solar energy where ever possible.
73. Commitment towards CER has to be followed strictly.
74. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
75. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
76. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981,

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the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by: Sanjeev Kumar Singh (IFS)
Designation: Member Secretary
Date and Time: 1/11/2024 6:45:03 PM



सेवा में,

श्रीमान् जिलाधिकारी महोदय/
ज्येष्ठ खानअधिकारी महोदय,
सोनभद्र।

विषय:- नीलाम खनन पट्टा मे0 सी0 एस0 इन्फ्राकन्सट्रक्शन लिमिटेड पता ग्राम व पोस्ट-खनवार, जनपद-बलिया पिन-221711, मैनेजिंग डायरेक्टर श्रीमती पुष्पा सिंह, खनन पट्टा स्थित ग्राम-बिल्ली मारकुण्डी, आराजी संख्या-7536ग मि0, खण्ड-3, रकबा-4.00 हेक्टेयर को अभ्यर्पित (सरेण्डर) कराने के सम्बन्ध में।

महोदय,

निवेदन पूर्वक अवगत कराना है कि जनपद-सोनभद्र के तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-7536ग मि0, खण्ड-3, रकबा-4.00 हेक्टेयर क्षेत्र पर उपखनिज डोलो स्टोन (गिट्टी/बोल्डर) का 10 वर्षीय नीलाम खनन पट्टा जिसकी अवधि दिनांक 06.11.2020 से दिनांक 05.11.2030 तक के लिए है, मे0 सी0 एस0 इन्फ्राकन्सट्रक्शन लिमिटेड पता ग्राम व पोस्ट-खनवार, जनपद-बलिया पिन-221711, के पक्ष में स्वीकृत है।

निवेदन के साथ अवगत कराना है कि प्रार्थिनी नीलाम खनन पट्टा उपरोक्त का संचालन खनन पट्टा निष्पादन के दिनांक 06.11.2020 से लेकर दिनांक 05.11.2021 तक अर्थात् प्रथम खनन पट्टा वर्ष तक किया है। एक वर्ष तक नीलाम खनन पट्टे के व्यावसायिक संचालन के दौरान खनन पट्टे से प्राप्त होने वाले आय एवं उसपर किये गये व्यय के लेखा-जोखा से प्रार्थिनी को यह ज्ञात हुआ की इस पट्टे के संचालन से फर्म को काफी आर्थिक क्षति हो रही है एवं भविष्य में भी इसको संचालित रखे जाने पर फर्म को हानि उठानी पड़ेगी। अतः फर्म के आर्थिक हित को ध्यान में रखते हुए प्रार्थिनी ने फर्म के पक्ष में स्वीकृत उपखनिज डोलो स्टोन के नीलाम खनन पट्टे में खनन/परिवहन कार्य को माह नवम्बर 2021 से बन्द करा दिया है एवं इसे अभ्यर्पित (सरेण्डर) कराना चाहती है। प्रार्थिनी ने इस बाबत द्वितीय पट्टा वर्ष की प्रथम किश्त की धनराशि रू0- 1,44,00,000/- चालान संख्या- AKD220005699 दिनांक- 11.01.2022 (संलग्न) से जमा कर दिया है।

For C. S. Infraconstruction Limited

पुष्पा सिंह

Managing Director

C. S. Infraconstruction Limited

Registered Office: 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

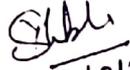
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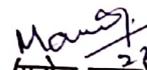
आज दिनांक 22.12.2023 को जनपद- सोनमद्र, तहसील- ओबरा स्थित ग्राम- बिल्ली मारकुण्डी के आ0सं0- 7536ग (खण्ड-3), रकबा- 4.00 हे0 खनन पट्टा क्षेत्र का भौतिक निरीक्षण किया गया। पत्रावली के अनुसार डोलो स्टोन खनन पट्टा क्षेत्र को ई-निविदा सह ई-नीलामी के माध्यम से सी0एस0 इन्फ्राकन्सट्रक्शन लिमिटेड, पता- ग्राम व पोस्ट- खनवार, जनपद- बलिया, मैनेजिंग डायरेक्टर- श्रीमती पुष्पा सिंह के पक्ष में दिनांक 06.11.2020 से 05.11.2030 तक (10 वर्ष) की अवधि के लिये स्वीकृत किया गया है, जिसे समाप्त/अभ्यर्पित करने हेतु उक्त पट्टाधारिका द्वारा अपना आवेदन पत्र कार्यालय में दिनांक 12.01.2022 को प्रस्तुत किया गया है, परन्तु उ0प्र0 उपखनिज (परिहार) नियमावली- 2021 के नियम- 30 के अन्तर्गत (1)- राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित पट्टा क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण-पत्र के अन्तरण हेतु अनापत्ति एवं (2)- पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित मात्रा तथा खनन की गयी मात्रा के मध्य अन्तर के लिये जमा की गयी धनराशि का प्रमाण-पत्र अथवा अन्तर न होने की स्थिति में ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा जारी सम्बन्धित पट्टा अदेयता प्रमाण-पत्र प्रस्तुत नहीं किया गया है, जिसके कारण खनन पट्टे का अभ्यर्पण स्वीकार नहीं हुआ।

उक्त पट्टा क्षेत्र में कोई खनन एवं परिवहन कार्य नहीं हो रहा है तथा विभागीय ई0एम0एम0-11 पोर्टल से दिनांक 02.11.2021 के बाद कोई ई0एम0एम0-11 जनित नहीं किया गया है।

अतः आख्या कार्यवाही हेतु प्रस्तुत है।


22/12/2023

(योगेश शुक्ला)
सर्वेक्षक, खनिज विभाग
सोनमद्र।


22/12/2023
(मनोज कुमार)
खान निरीक्षक
सोनमद्र।


22/12/2023
(आर0बी0 सिंह)
ज्येष्ठ खान अधिकारी
सोनमद्र।

